

(2G)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. No. 1230/93.

Dt. of Decision : 7.7.94.

Mr. Ch.Rama Murthy Raju

.. Applicant.

VS

1. The Divisional Railway Manager  
(Personnel),  
SC Rly, Vijayawada.
2. The Director (Personnel)  
Rail Mantralaya  
New Delhi.
3. The Squadron Leader,  
Officer-in-charge of Records,  
Air Force Record Office,  
Subroto Park  
New Delhi - 110 010.

.. Respondents.

Counsel for the Applicant : Mr. M.V.K. Viswanadham (Not present)

Counsel for the Respondents: Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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(22)

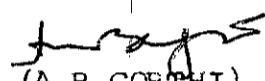
.. 2 ..

O.A.No. 1230/93

[ As per Hon'ble Shri A.B.Gorthi, Member (Admn.) ]

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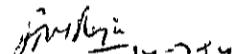
None for the applicant. Even on the previous three occasions none appeared for the applicant. It is therefore apparent that the applicant is no longer interested in perusing this matter. The O.A. is therefore dismissed for default. There shall be no order as to costs.

  
(A.B.GORTHI)  
Member (Admn.)

Dated: 7th July, 1994

( Dictated in Open Court )

sd

  
Deputy Registrar (Judl.)

Copy to:-

1. The Divisional Railway Manager, (Personnel), S.C.Railway, Vijayawada.
2. The Director (Personnel), Rail Mantralaya, New Delhi.
3. The Squadron Leader, Officer-in-charge of Records, Air Force Record Officer, Subrata Park, New Delhi-010.
4. One copy to Sri. M.V.K. Viswanadham, advocate, <sup>Sindhu 8-3-678/69  
Pragathi Nagar, 400045</sup> Hyd-45
5. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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14/7/94*

In the C.A.T., Hyd Bench  
at Hyd

Hon. Mr. A.B. Gorai (A.M.)

Dated. 7/7/94. ✓

Judgement ✓

O.A. 123093 ✓

Dismissed for Default ✓

No order as to costs. ✓

No copy

Recd 14/7/94

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